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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 267/2002

This the 27th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Ms. Sunita
D/o Late Sh. Shiv Narain
R/o 54/4, Andrews Ganj,
New Delhi.

(By Advocate: Sh. A.K. Trivedi)

Versus

1. Union of India
Through its Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. Director of Estates,
Directorate of Estates, GOI,
Nirman Bhawan,
New Delhi.
3. Sh. Sarvesh Saini
Director of Estate-II,
Nirman Bhawan,
New Delhi.
4. The Asstt. Director of Estate (Sub),
Directorate of Estate,
(Enquiry Section), Nirman Bhawan,
New Delhi.

(By Advocate: Ms. Promila Safaya)

O R D E R (ORAL)

The impugned order is stated to have been modified by the appellate authority. Counsel for applicant is given liberty to challenge the fresh order separately. OA is disposed of.


(KULDIP SINGH)
Member (J)

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